

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH – COURT NO. 1

Service Tax Appeal No. 75051 of 2013

(Arising out of Order-in-Appeal No. 35/DIB/CE(A)/GHY/12 dated 05.11.2012 passed by the Commissioner (Appeals) Customs & Central Excise, Customs House, Nilamoni Phukan Path, Christian Basti Guwahati-781005)

Mr. Narendra Kumar Jain & Others

: Appellant

C/o M/s Jainco Traders
Gar-Ali, Jorhat-785001

VERSUS

**Commissioner of Customs & Central Excise
(Appeals)**

: Respondent

Customs House, Nilamoni Phukan Path,
Christian Basti Guwahati-781005

WITH

Service Tax Appeal No. 76452 of 2014

(Arising out of Order-in-Appeal No. 35/DIB/CE(A)/GHY/12 dated 05.11.2012 passed by the Commissioner (Appeals) Customs & Central Excise, Customs House, Nilamoni Phukan Path, Christian Basti Guwahati-781005)

Mr. Nitesh Jain

: Appellant

C/o M/s Jainco Traders
Gar-Ali, Jorhat-785001

VERSUS

**Commissioner of Customs & Central Excise &
Service Tax,**

: Respondent

Milan Nagar, F Lane,
PO. C.R. Building,
Dibrugarh-786003, Assam

WITH

Service Tax Appeal No. 76453 of 2014

(Arising out of Order-in-Appeal No. 35/DIB/CE(A)/GHY/12 dated 05.11.2012 passed by the Commissioner (Appeals) Customs & Central Excise, Customs House, Nilamoni Phukan Path, Christian Basti Guwahati-781005)

Mrs. Sulochana Devi Jain

: Appellant

C/o M/s Jainco Traders
Gar-Ali, Jorhat-785001

VERSUS

**Commissioner of Customs & Central Excise &
Service Tax,**

: Respondent

Milan Nagar, F Lane,
PO. C.R. Building,
Dibrugarh-786003, Assam

APPEARANCE:

Shri Sushil Kumar Goyal, Advocate for the Appellant

Shri P. K. Ghosh, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE SHRI K. ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO.76001-76003/2024

DATE OF HEARING / DECISION: 22.05.2024

Order: [PER SHRI ASHOK JINDAL]

The appellant has filed a copy of Form No. SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No. 2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal filed by the appellant is dismissed as withdrawn.

(Pronounced in the open court)

(ASHOK JINDAL)
MEMBER (JUDICIAL)

(K. ANPAZHAKAN)
MEMBER (TECHNICAL)